

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,

Judicial Magistrate, Vadipatti

Dated this the 16th day of September 2020

Cr.No.1803/2020

Cr.M.P.No.1456/2020

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Veeramani(Aged 19/2020)

S/o. Selvam

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Sholavandhan PS.Cr.No.1803/2020

U/s.457,380 IPC

....

Respondent/Complainant

**Accused Remanded on 31.08.2020**

This Bail petition U/s.437 Cr.P.C filed by Tr.A.Murugeswari Advocate for the Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused is innocent and the case is falsely implicated. Hence, prayed for bail. The prosecution in their reply stated that the accused person continuously committing the same type of offence. Already previous case is pending in same police station and the case is in preliminary stage of investigation and if he released on bail, he will commit the same type of offence and tamper with the evidence and witnesses also will be absconded. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and the accused person is remanded in judicial custody from 31.08.2020. Accordingly this bail petition is allowed

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Further with in 4 weeks from the lifting of Lock-down the accused shall appear before this Court and shall execute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station,

Sholavandan PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced  
via e-mail on this 16<sup>th</sup> day of September 2020.

(s.d) T. Sindhumathi  
Judicial Magistrate,  
Vadipatti.